NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.280/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017

NAME OF THE PARTIES: Shri Hirji Premchand Dedhia

V/s

Ravi Gum Industries Ltd.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

(2)

ADITXA. Chandecha Advocate

<u>ORDER</u>

C.S.P. No. 280/241/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- On the last occasion on 17.08.2017 an Injunction was granted and the Petitioner was directed to communicate the next date of hearing to the Respondents, however no compliance has been made and admittedly today's date is not communicated to the other side.
- The Petitioner is again directed to intimate the next date of hearing to the Respondent and place on record the delivery of the intimation of the next date of hearing, otherwise the Injunction granted shall be revoked.
- 4. The matter is now listed for hearing on **13.10.2017**.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 22.09.2017.

M.K. Shrawat Member (Judicial)